

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 162(ND)/2013

IN THE MATTER OF:

M/s Shri Pradeep Kenodia

.... APPLICANT / PETITIONER

Vs.

M/s Precision Electronics Pvt. Ltd. & Ors.

.... RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN

HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN

HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:-

For the RESPONDENT

:-

ORDER

Learned Counsels for the Parties are present. Learned Counsels represent that the matter in Appeal is pending before the Hon'ble High Court and is posted for hearing of the appeals against the orders of the erstwhile CLB on 13.10.2017 and request that the matter may be posted subsequent to the said date. From the order dated 18.07.2017 passed by the Hon'ble High Court of Delhi it is evident that the date has been fixed as represented by the counsels on 13.10.2017. Taking into consideration the said order dated 18.07.2017, the matter is posted on 16th November 2017.

Sd/-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**